

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **28.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Stressed Assets Stabilization Fund
Vs
P Radhakumari

MAIN PETITION NUMBER :CP(IB)/227(CHE)/2022

(IA/MA) APPLICATION NUMBERS

IA(IBC)/440(CHE)2024

ORDER

Present: None for the Petitioner.

Shri.Jayesh B. Dolia, Ld. Counsel for the Respondent.

IRP report is already on record.

Counter/reply is stated to have been e-filed along with the memo depositing the cost of Rs.25,000/- as directed by this Tribunal.

Two weeks time is granted to the Petitioner to file rejoinder, if any.

List the petition for hearing on **19.08.2024**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

vs